

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 225 of 2021/RL, Dated: 09/03/2021.

It is hereby notified that the below mentioned applicant has surrendered his Certificate of Enrolment. Therefore, his Certificate of Enrolment is kept in abeyance with effect from the date shown below:-

S.No	Name S/Shri	Date of Surrender	Enrollment Licence No. & Date
1	Shri Chanderashwar Verma S/O Sh. Subash Chander R/O Kathua.	15.02.2021	JK-292/13 Dt.12.07.2013

By Order.

(Signature)
(Mohammad Yasin Beigh)
Registrar(Adm)

*Amir
Kishore*

9/3/21

09/03/21

No: 2613-21/RL/LP Dated: 09/03/2021.

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu.
2. Principal District & Sessions Judge, Kathua.
3. Secretary, Bar Council of India, New Delhi.
4. President District Bar Association, Kathua.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- ✓ 6. CPC, High Court of J&K, Jammu for uploading on the website
- ✓ 7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar
.....for information
8. Shri Chanderashwar Verma S/O Sh. Subash Chander
R/O Kathua
.....for information.

(Signature)
Registrar(Adm)

*Amir
Kishore*

9/3/21

09/03/21